

C.A.No. 1811-1813 OF 1997

ITEM No.62

Court No. 3

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA Nos.7-9 in  
Civil Appeal No.1811-1813/1997

S R RADHAKRISHNAN & ORS

Appellant (s)

VERSUS

NEELAMEGAM

Respondent (s)

(For impleadment of the LRs. of the deceased respondent, for c/delay  
in setting aside agatement, if any and office report)

Date : 28/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) Mr. KV Vishwanathan, Adv.  
Mr. K.V. Venkataraman,Adv.

For Respondent (s) Mr. K. Ram Kumar,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J  
.SP2

Delay condoned.  
Abatement set aside.  
Application for impleadment allowed.  
Issue notice to impleaded parties.

.SP1

Hemalatha

(HK Bhatia)  
Court Master